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WP-26917-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 28th OF JULY, 2025

WRIT PETITION No. 26917 of 2025

SMT. KAVITA SINGH

Versus

THE COLLECTOR CUM ARBITRATOR

.....
Appearance:

Ms. Akanksha Singh Chauhan - Advocate for petitioner.

Dr. S.S. Chouhan - Government Advocate for respondent/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner seeks a direction to the respondent - Collector-cum-Arbitrator, Land Acquisition, National Highway-75, Sidhi, District Sidhi to decide the pending application, which has been pending since the year 2022.

2. Learned counsel for petitioner submits that the land of the petitioner has been acquired, however, petitioner has not been compensated in accordance with law.

3. Keeping in view the fact that the proceedings have been pending before the Collector since the year 2022, we dispose of this petition with a direction to the respondent-Collector to expedite the proceedings and conclude the



same preferably within a period of two months from today.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

S/